

**GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES**

**LOK SABHA
UNSTARRED QUESTION NO. 2630
TO BE ANSWERED ON THE 2nd August, 2016**

CPSE Appointment Rules

**2630. PROF. PREM SINGH CHANDUMAJRA:
SHRI HARI OM PANDAY:
SHRI MANOJ TIWARI:**

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Ministry has any proposal to amend the Central Public Sector Enterprises (CPSEs) Appointment Rules in the recent past;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of the key amendments and procedural constraints of the aforesaid amendments??

A N S W E R

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI BABUL SUPRIYO)**

(a) to (d) : Appointment to below Board level posts in Central Public Sector Enterprises (CPSEs) is made by the concerned CPSEs themselves. Appointment to full time Board level posts in CPSEs is made by the concerned administrative Ministry on the basis of recommendations of Public Enterprises Selection Board. There is no proposal in the Ministry of Heavy Industries & Public Enterprises to amend the appointment rules to the above posts in CPSEs.
